

12.21 hrs.

[English]

**STATEMENT RE: INTERIM REPORT
SUBMITTED BY JUSTICES GOSWAMI
AND WADHWA COMMITTEE OF
INQUIRY INTO CIRCUMSTANCES
LEADING TO LAWYERS AGITATION IN
DELHI**

THE MINISTER OF HOME AFFAIRS
(S. BUTA SINGH) I had apprised the Hon'ble members on the 24th February, 1988 of the Lawyers' agitation in Delhi. Now, I would like to share with them some recent developments.

The Administrator of Delhi had ordered a judicial inquiry into the incidents by a Committee consisting of Mr. Justice N.N. Goswami and Mr. Justice D.P. Wadhwa, Hon'ble Judges of the Delhi High Court This was done in consultation with the Chief Justice of the High Court. Subsequently, in order to facilitate the process of inquiry, this Committee was given powers under the commissions of Inquiry Act, 1952 and the rules made there-under, In the order constituting the Committee it was mentioned that if the Committee deemed it appropriate, it may submit an Interim Report within 7 days of its first sitting suggesting action, if any against police officials or any other involved persons, Pending submission of the final report within a period of 3 months. The Committee commenced its sitting on the 30th March, 1988 and submitte an interim Report to the Lt.Governor of Delhi on the 9th April. 1988.

Two recommendations were made by this Committee in its Report. One was that Ms. Kiran Bedi, DCP(North) Shri M.S. Sandhu, Addl. DCP, S/Shri Bhagwan Singh and Gopal Dass Kalra, SHO and SI respectively of PS Samepur (Badli) and Shri Jinder Sing SI Incharge Police Post, Tis Hazari should be immediately transferred from their present postings to such other Departments

where it is not possible for any one of them to either directly or indirectly influence any person who may have to appear before the committee or otherwise. The second recommendation of the Committee was that investigation of the cases pertaining to the incidents of 21 January and 17th February, 1988, be entrusted to the Central Bureau of Investigation.

The Administrator of Delhi accepted the recommendation regarding the transfers and accordingly, all the five officers have been transferred and all of them stand relieved from their last place of postings. The Government has entrusted the investigation of the two cases relating to the incidents of 21 January and 17th February, 1988, to the CBI. The recommendations contained in the Interim Report of this Committee thus stand fully implemented.

As I had stated earlier also, the Government is keen on finding the true facts and it is with this objective that a high level Committee of two sitting Judges of the High Court was constituted. Action on the recommendations of the Interim Report of this Committee was also initiated and completed most expeditiously; In view of this, I hope that normalcy would be restored in all the Courts and no further inconvenience and harassment would be caused to the litigants and the public in general.

I also lay a copy of the Interim Report alongwith the Action Taken Note on the Table of the House.

I may, however, express my distress at the numerous statements made through newspapers attribution motives to Government even while Government was processing the matter, in accordance with a law and most expeditiously within a span of nine days, during which Parliament me only on 11th and 12th April.

I also lay a copy of the Interim Report alongwith the Action Taken Note on the Table of the House.

PROF. MADHU DANDAVATE(Rajapur): Let there be discussion under rule 193.

12.24 hrs.

ELECTION TO COMMITTEE

(I) **Indian Council of Medical Research.**

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF CIVIL AVIATION (SHRI MATILAL VORA) : I beg to move:

"That in pursuance of items (17) and (18) of rule 15 and rule 18(2) of the Rules, Regulations and bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, one members from amongst themselves to serve as a member of the Governing Body of the Indian Council of Medical Research *vice* Dr. Chinta Mohan resigned from Lok Sabha.

THE DEPUTY SPEAKER: The question is :

"That in pursuance of times (17) and (18) of rule 15 and rule 18(2) of the rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the

Speaker may direct, one member from amongst themselves to serve as member of the Governing Body of the Indian Council of Medical Research *vice* Dr. China Mohan resigned from Lok Sabha.

The motion was adopted.

12.25 hrs.

[English]

(ii) **Central Silk Board**

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : I beg to move:

" That in pursuance of sub-section 3(c) of Section 4 of the Central Silk Board Act, 1948 the members of this House do proceed to elect, in such manner as the Speaker may direct, four member from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act."

MR. DEPUTY SPEAKER: The question is :

"That in pursuance of sub-section 3(c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provision of the said Act.

The motion was adopted.